

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

Dated: 06.12.2019

No. 742/Rules/DHC

In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice hereby makes the following amendment in Scheme for engagement of Law Researchers in the High Court of Delhi notified vide Notification No. 38/Rules/DHC dated 19.01.2018, published in Delhi Gazette Extraordinary Part IV No. 22 (N.C.T.D. No. 424) dated 20.01.2018 :

**THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING
PARA 2 :-**

"2. Entitlement for the Services of Law Researchers :

Hon'ble the Chief Justice and each Hon'ble Judge of Delhi High Court shall be entitled to have services of three Law Researchers (hereinafter referred to as LR's).
Hon'ble the Chief Justice may sanction additional LR's in appropriate cases."

BY ORDER OF THE COURT
Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL

*ctg. DKS/Secy
23/12/19
c/c. TCH*

OFFICE OF DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 68082-182 /Rules/Gaz/2019 Dated 24 DEC 2019

Sub:-Notification.

Copy forwarded for information to :-

1. Ld. District Judge (Commercial Court) (Central) Tis Hazari Courts, Delhi.
2. All the Judicial Officers (Central) Tis Hazari Courts, Delhi.
3. The S.AO(J)/AO(J),- Admn Branch (I,II&III), General Branch (Central),
Facilitation Centre, Tis Hazari Courts, Delhi.
4. The P.S./Reader to Ld. District & Sessions Judge (HQs).
5. The Website Committee (English/Hindi) Tis Hazari Courts, Delhi.
6. The R&I Branch (Central) for uploading on LAYERS.

(ANKUR JAIN)

Addl. District Judge (Central)
Officer Incharge, Judicial Branch
Central District, THC, Delhi

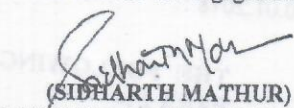
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24-12-19

HIGH COURT OF DELHI : NEW DELHI

No. 70 /Rules/DHC

Dated: 21/12/2019

Copy of Notification No. 742/Rules/DHC dated 06.12.2019, as published in Delhi Gazette Extraordinary, Part IV, No. 344 (NCTD No. 319) dated 09.12.2019 regarding amendment in Scheme for engagement of Law Researchers in this Court, is hereby circulated for information.

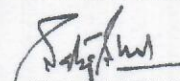

(SIDHARTH MATHUR)
JOINT REGISTRAR (JUDICIAL) (RULES)

Endst. No. 917-948/Rules/DHC/2019

Dated: 21/12/2019

Copy forwarded for information and necessary action to:-

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue, Institutional Area, New Delhi- 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049
17. The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi.
18. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
19. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
20. The Secretary, Supreme Court Legal Services Committee
21. The Member Secretary, Delhi State Legal Service Authority, Patiala House Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
22. The Secretary, Delhi High Court Legal Services Committee.
23. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions on the website of Delhi District Court.
24. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
25. All Registrars/OSDs/Joint Registrars/Deputy Registrars/Assistant Registrars.
26. Deputy Registrar-cum-P.A. to Registrar General, Delhi High Court.
27. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
28. Assistant Registrar (Library), Delhi High Court.
29. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
30. Administrative Officers (Judicial)/Court Masters, Delhi High Court.
31. Librarian, Judges Library, Tis Hazari Courts/Patiala House Courts/Karkardooma Courts/Rohini Courts/ Dwarka Courts/Saket Court Complex.
32. Guard File.


(S.S. BHATNAGAR)
DEPUTY REGISTRAR (RULES)